

की जांच करने के लिये ग्रय्यर प्रायोग नियुक्त किया है ;

(ख) क्या यह सच है कि यह आरोप गजट में प्रकाशित किये गये हैं ;

(ग) क्या इस सम्बन्ध में श्री कृष्ण बल्लभ सहाय द्वारा उच्चतम न्याय लय में दायर की गई याचिका के बारे में महान्यायवादी ने न्यायालय को आश्वासन दिया था कि 22 जनवरी, 1968 तक प्रायोग द्वारा कोई कार्यवाही नहीं की जायेगी ; और

(घ) यदि हाँ, तो क्या यह आश्वासन देने से पहले महान्यायवादी ने केन्द्रीय सरकार को अवस्था बिहार सरकार से परामर्श किया था ?

गृह-कार्य मंत्री (श्री यशवन्त राव चव्हाण) : (क) से (घ). ग्रय्यर प्रायोग की बिहार सरकार द्वारा नियुक्त की गई थी। उनकी ओर से उच्चतम न्यायालय में महान्यायवादी उपस्थित हुये थे। भारत-संघ वाद-दल्ल नहीं था।

Acquisition of Land in Asansol

901-D. SHRI DEVEN SEN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that about 16,000 acres of land were partly acquisitioned and partly requisitioned for Niga Aerodrome in Asansol District, Burdwan in 1962;

(b) whether it is a fact that neither any price has been paid for the land acquisitioned nor any compensation offered for requisition;

(c) whether it is also a fact that though the emergency is over the land has not been derequisitioned; and

(d) whether any enquiry has been made into the matter and orders 3154 (ai) LSD—8.

given for payment of prices and compensation to the land-owners for the period their land was under Government's control and the return of the land to the respective owners?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (d). The facts relating to the case are being collected and will be laid on the Table of the House.

12 hrs.

STATEMENT RE. SITUATION IN WEST BENGAL

MR. SPEAKER: I have to request the hon. Home Minister to make a statement.

श्री लखन साह कपूर : (किशन गंज) ग्रय्यर महोदय, हमने लखी सराय की दुर्घटना के बारे में ऐडज.नेमेट मोशन दिया था

MR. SPEAKER: That is before me, but I am on my legs. I would request the Home Minister to make a statement about Bengal, and we can take up the call attention later on, because he has to go to the Rajya Sabha also.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the West Bengal Government have informed us about the proceedings at the joint session of the West Bengal Legislature on February 14, 1968 and at the meeting of the Assembly later in the afternoon the same day. The Governor could not enter the Chamber by the door generally used by him on such occasions, as the main entrance had been blocked by the opposition members who were raising slogans urging the Governor to go back. He entered the chamber by another door, An hon. Members: Back-door) escorted by this

[Shri Y. B. Chavan]

A.D.C. and members of the PDF-Congress coalition. There was determined attempts on the part of the opposition members to jostle him around and to prevent him from proceeding with the Address. Although he could not get on to the Speaker's dais, the Governor was able to read out a part of his Address inaugurating the joint session of the Legislature. He was slightly injured in the melee on the occasion.

2. When the Assembly met later in the afternoon, the Speaker referred to his previous ruling and made a short statement adjourning the House *sine die*. This is what the Speaker said. "I beg to report that on the last occasion I gave my ruling on the 29th November, I adjourn the House only because since then there has been no final decision as yet made and that there is no compelling necessity either by judicial discussion or decision by any competent authority, if there be any, to change my ruling, I adjourn the House *sine die*". No report of the Governor's speech was given nor were copies distributed to members as is ordinarily done. A motion of thanks to the Governor was, however, moved.

3. This House will recall that I had indicated the views of the Government of India on certain issues raised in the previous ruling of the Speaker in my statement made on November 30, 1967. The Government continue to hold the view that notwithstanding the observations made by the Speaker of the West Bengal Legislature Assembly, the present Council of Ministers in West Bengal headed by Dr. P. C. Ghosh is the lawful Council of Minister of West Bengal (*Some hon. Members: Never*) The Calcutta High Court have, in a judgment delivered on February 6, 1968, upheld this point of view. By again adjourning the sitting of the Assembly *sine die* the Speaker is preventing it from functioning in accordance with the provisions of the Constitution. We have just received a communication

from the Governor, and we are giving thought to the steps that can be taken by the Union.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Mass Deportation of Indian Nationals from Kenya

SHRI K. LAKKAPPA (Tumkur): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The mass deportation of Indian nationals from Kenya resulting in their unemployment and loss of property."

THE MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Of the 186,000 people of Indian origin in Kenya about 130,000 are British citizens. here are only about 4,000 Indian nationals, about 49,000 are Kenyan citizens. The status of the rest is yet to be determined. The Government of India is not aware of any deportation of Indian nationals from Kenya although recently some people of Indian origin with British citizenship passports have been moving out from Kenya to U.K.

In consequence of the Kenya Immigration Act of 1967 all residents who are not citizens of Kenya are required to take out work and residence permits. An extension of the Immigration Act is a new law licensing all trades and restricting non-citizens who may be able to get licences to trade only in certain items and in certain areas.

The majority of persons of Indian origin in Kenya are engaged in retail trade mostly in textiles, clothing and grocery. The Community has been extensively engaged in retail trade